

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Appeal (DB) No. 262 of 2020

Prakash Singh --- --- Appellant
Versus
The State of Jharkhand --- --- Respondent

CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**
Hon'ble Mrs. Justice Anubha Rawat Choudhary
Through: Video Conferencing

For the Appellant : Mr. Pradeep Kr. Deomani, Advocate
For the State : Mrs. Lily Sahay, A.P.P.

07/08.09.2021 Learned counsel Mr. Pradeep Kr. Deomani has been nominated by the High Court Legal Services Committee on the application of the appellant to represent him in this appeal. He submits that the memo of appeal and the relevant lower court records have, however, not yet been provided to him.

2. Office is directed to provide the memo of appeal together with its enclosures to learned counsel Mr. Deomani within a week.

3. Mr. Deomani undertakes to take steps for obtaining the copy of the lower court records through the Secretary, High Court Legal Services Committee.

4. As prayed for, three weeks' time is allowed to remove the following surviving defects:

- 6(b) Provision of law may be corrected.
- 9(i) Date of signing affidavit mentioned below para-4 of affidavit may be verified from the signing part of the same.
- (ii) Name of learned P.O. and case details at aggrieved para may be verified from impugned order.
- (iii) Alleged section at para-1 & 7 may be verified from impugned order.
- (iv) Date of order of conviction and sentence at prayer may be verified from impugned order.

(Aparesh Kumar Singh, J.)

(Anubha Rawat Choudhary, J.)